

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA No.2476/2017
MA No.2606/2017**

New Delhi, this the 27th day of July, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

1. Sushil Kumar Tandon
Aged about 60 years
(Public Health Inspector)
Group "B"
S/o Late Shri Ram Lal Tandon
R/o H.No.374, First Floor
Gali No.2, Joshi Road
Karol Bagh, New Delhi – 110 005.

2. Jagbir Singh Sehrawat
Aged about 60 years
(Public Health Inspector)
Group "B"
S/o Late Shri Mehar Singh Sehrawat
R/o G-3, 159-160, 3rd Floor
Sector-11, Rohini
New Delhi – 110 085. Applicants

(By Advocate:Ms. Pragnya Routray)

VERSUS

1. Secretary, Urban Development & Director
Of local Bodies
Govt. of NCT of Delhi
9th Level, 'C' Wing
Delhi Secretariat
New Delhi.

2. North Delhi Municipal Corporation
Through its Commissioner
Civic Centre
Minto Road, New Delhi – 110 002. Respondents.

ORDER (ORAL)

Heard the learned counsel for the applicants.

MA No.2606/2017

2. MA No.2606/2017, filed for joining together, is allowed.

OA No.2476/2017

3. The applicants, who are the retired Public Health Inspectors, filed the present OA seeking the following reliefs :-

- “a. issue an order/direction to the respondents to restore the grade pay of Rs.5400/- to the Applicants as their last drawn pay and accordingly revise their pension and terminal benefits (such as gratuity, leave encashment etc.) with and release the arrears accordingly with interest.
- b. issue an order/direction to the respondents to release Rs.24000/- to the Applicants which was deducted by the respondent with interest.
- c. issue an order/direction to impose exemplary cost on the respondent.
- d. and pass such other or further order(s) as may be deemed fit and proper in facts and circumstances of the present case.”

4. It is submitted that the applicants have made number of representations including Annexure A-14 (colly) representation dated 22.06.2017 ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the aforesaid Annexure A-14 (colly) representation dated 22.06.2017 of the applicants and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(V. Ajay Kumar)
Member (J)